



ITEM NO.2

COURT NO.7

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 5590/2023

(Arising out of impugned final judgment and order dated 13-04-2023 in BA No. 2166/2023 passed by the High Court Of Kerala At Ernakulam)

M. SIVASANKAR

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ANR.

Respondent(s)

(IA No. 89891/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND I.A. No. 189719/2023-DIRCETIONS)

Date : 25-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Jayanth Muth Raj, Sr. Adv.  
Mr. Manu Srinath, Adv.  
Mr. M.p.srivignesh, Adv.  
Mr. Lakshman Raja. T, Adv.  
Mr. Mithun Kumar N, Adv.  
Mr. Gopalkrishnan P, Adv.  
Mr. A. Selvin Raja, AOR

For Respondent(s) Mr. Tushar Mehta, SG (not present)  
Mr. K.M. Nataraj, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Rajat Nair, Adv.  
Mr. Zoheb Hussain, Adv.  
Mr. Adit Khorana, Adv.  
Mr. Kanu Agarwal, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

I.A. No. 189719/2023

The instant application is filed seeking interim directions to extend the benefit of the interim bail granted by this Court to the applicant/petitioner through

the order dated 02.08.2023. A reply is filed to the said application and the learned ASG would contend that there is no sufficient material to justify seeking extension of the interim bail, as sought, in the application.

Be that as it may, taking into consideration the medical condition of the applicant/petitioner herein, and also the further treatment that is required to be obtained, we are satisfied that the interim bail granted earlier by this Court, requires to be extended.

Hence, the interim bail granted by this Court to the applicant/petitioner through the order dated 02.08.2023 is extended by a further period of two months. The bail conditions, as imposed upon him pursuant to this Court's order dated 02.08.2023, shall remain same and the applicant/petitioner shall adhere to the same without fail.

Application (I.A. No. 189719/2023) is disposed of in aforesaid terms.

(NISHA KHULBEY)  
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)  
ASSISTANT REGISTRAR